

CAVEAT PETITION IV

FORM [See Rule 22]

Memorandum of Caveat

**Before the Appellate Tribunal for Electricity
(Caveat No. ____ of 200)**

CAUSE TITLE

Between

A B**Caveat or**

And

C D**Expected Appellant/Petitioner**

1. Set out details of the order against which appeal/application/petition is expected, in the matter of dispute between AB and CD.
2. a) Address for service on the caveator
b) Address for service on the Counsel for the caveator
3. Specify the authority who passed the order with reference number and date (enclose copy of order appealed against).
4. Set out the details of expected Appellant (s)/Petitioner (s)

With address (i)
(ii)
(iii)
5. Prayer : Let no orders be passed in the appeal expected to be filed or any interlocutory application that may be preferred by the expected Appellant/Petitioner without service of notice on the caveator.

The caveator undertakes to accept service of appeal or petition or application and appear before this Tribunal on the date and time at which the appeal/petition/application is moved by Respondent/expected appellant/petitioner.

Dated at New Delhi _____ Day _____ of (Month) 200 .

Counsel for Caveator

Caveator

Verification

The caveator above named state and verify that the contents of this caveat lodged are true and correct.

Verified at New Delhi on

This _____ day of _____ 200 .

Caveator